

12.56 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF TUNG BHADRA STEEL PRODUCT LTD., FOR 1972-73 AND TARIFF COMMISSION REPORT, 1968 ON FAIR SELLING PRICE OF AUTOMOBILE ANCILLARIES.

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : I lay on the Table —

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tungbhadra Steel Products Limited, for the year 1972-73.

(ii) Annual Report of the Tungbhadra Steel Products Limited for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6156/74.]

(2) (i) A copy of the Report (1968) of the Tariff Commission on the Fair Selling Prices of Automobile Ancillaries (Hindi Version), under sub-section (2) of Section 16 of the Tariff Commission Act, 1951.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report. [Placed in Library. See No. LT-6157/74]

15.17 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I lay on the Table following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 22nd December, 1973:—

1. The Appropriation (Railways) No. 4 Bill, 1973.
2. The Appropriation (No. 4) Bill, 1973.
3. The Appropriation (No. 5) Bill, 1973.
4. The Orissa Appropriation (No. 4) Bill, 1973.
5. The Income-tax (Amendment) Bill, 1973.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 22nd December, 1973:—

1. The Authorised Translations (Central Laws) Bill, 1973.
2. The Textiles Committee (Amendment) Bill, 1973.
3. The Press Council (Amendment) Bill, 1973.
4. The Indian Railways (Second Amendment) Bill, 1973.
5. The Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973.
6. The Burn Company and Indian Standard, Wagon Company (Taking over of Management) Bill, 1973.
7. The Homoeopathy Central Council Bill, 1973.
8. The Advocates (Amendment) Bill, 1973.

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| <p>9. The Konkan Passenger Ships (Acquisition) Bill, 1973.</p> <p>10. The Industries (Development and Regulation) Amendment Bill, 1973.</p> <p>11. The Mulki Rules (Repeal) Bill, 1973.</p> <p>12. The Delhi Urban Art Commission Bill, 1973.</p> <p>13. The Code of Criminal Procedure Bill, 1973.</p> | <p>CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL</p> <p>EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE</p> <p>SHRI P. G. MAVALANKAR (Ahmedabad) : I beg to move :</p> <p>“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.</p> |
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12.58 hrs.

DIRECT TAXES (AMENDMENT) BILL
EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-Tax Act, 1961, the Wealth Tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

MR. SPEAKER : The question is:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

The motion was adopted.

MR. SPEAKER : The question is:

“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.

The motion was adopted.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That the House do further extend upto the last day of the Winter Session, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964”.

MR. SPEAKER : The question is :

“That this House do further extend upto the last day of the Winter